

HP STATE POLLUTION CONTROL BOARD
BELOW BCS, PHASE-III, NEW SHIMLA (H.P.)

108

No. PCB-OA No. 266/2022- 1128

Dated: 8-8-2023

To

✓ **The Registrar General**

Hon'ble National Green Tribunal

Faridkot House, Copernicus Marg,

New Delhi-110001

Subject: Current Status Report in compliance to Hon'ble NGT's order dated 20.01.2023, passed in O.A. No. 266/2022 titled as Narayan Dass & Anr Vs. State of HP & Ors., pending before the Hon'ble NGT, Delhi.

Sir,

Kindly refer to the order dated 20.01.2023, passed by Hon'ble NGT in the afore-cited matter wherein, following directions have been passed:-

".....6. In the meanwhile, State PCB and District Magistrate, Shimla are directed to ensure that no further change in the topography/landscape of the Khasra number in question is made and there is no cutting of trees or removal of any other vegetation from the same....."

In compliance to afore-cited Hon'ble NGT's order dated 20.01.2023, Sub-Divisional Officer (Civil), Shimla (Rural) has submitted the current status of land (annexed at **Annexure R-1**) which states that, *"there is no change in the topography/landscape of the khasra no. in question....."* The said report of compliance (at **Annexure-R-1**) may kindly be placed on record, please.

Yours faithfully,

(Encl: as above)

(through e-mail)

Aditya Negi, IAS
Deputy Commissioner, Shimla

496494
31/7/23

No. SML. SDS. LA (CWP)/2022- 625
Office of the Sub-Divisional Officer (C)
Shimla (Rural), District Shimla HP

Dated Shimla the

28 July, 2023.

ADMCPD
REV-1/A
28/07/23

To

The Deputy Commissioner,
Shimla, District Shimla.

Subject: - **Hon'ble National Green Tribunal order dated 20-01-2023 passed in OA No. 266/2022 titled as Narayan Dass & Anr.V/s State of H.P. & Ors Regarding**

Sir,

Kindly refer to office letter No .PCB/ROS/court case(OA No 266/22)/2023-1004-06 dated 17-07-2023 , on the subject cited above.

In this regard, it is submitted that the undersigned visited the spot alongwith revenue field agency on dated 26-07-2023 in compliance to the order dated 20-01-2023 passed by the Hon'ble NGT in OA No.266/2023 titled as Narayan Dass Vs State of H.P.& ors..The latest status report has been obtained from revenue field agency (Patwari Concerned) who has reported that in respect of land comprising Khasra No 308/1 area measuring 0-33-56 Hect.and the classifications is recorded as Chargah owned by the Government of H.P. and the right of "Tabe Haquq Bartan Bartan Dran "as per Wajib – ul-urg is recorded in favour of residents of villagers. It is further submitted that on most part of the land of Khasra No 308/1 area measuring 0-33-56 Hect consists of a ground and other part of the same Khasra Nos there are tree of deodar, alpine and on some portion of the land a Panchayat Ghar also exists .

On the visit of the undersigned on dated 26-07-2023 ,there is no change in the topography / landscape of the Khasra no in question as also reported earlier in reply submitted to your good office on dated 09th February 2023.

Hence, the latest status report alongwith Patwari report (in original) is enclosed herewith for your kind perusal and further necessary action please.

Encls.: - as above

Yours faithfully,

Sub-Divisional Officer (C),
Shimla (Rural), District Shimla.

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रिपोर्ट

आमदा आदेश की अनुपालना में रिपोर्ट की जानी है कि परतार वृत्त असेई के ख. न. 308 खेता 0-33-56 है. किन्तु परागार मालिक सरकार हि. प्र. व कजा (बयं) तावे दहक के वर्तन वर्तनयाराने मुताबिक नम्ब्रा वर्तन रावस अनिलेख दर्ज है। यह कि मुताबिक मौका

के वर्ष 2023 माह फरवरी में ख. न. 308 खेता 0-33-56 है. के अधिमांवा हिले पर मैदान बना था व मैदान के चारों ओर देवार व पीड़ के पेड़-पौधे लगे थे इसके अनतिरिक्त कुछ हिले पर पंचायत घर बना था।

यह कि आज दिनांक 26/07/2023 को उक्त ख. न. का मौका मुलहजा किया गया व पथा गया कि उक्त ख. न. पर किसी भी प्रकार का कोई परिवर्तन न हुआ है। अतः रिपोर्ट तैयार कर आगामी मर्याबही हेतु लेख में पेश है।

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 27/7
 नाथव तहसिलदार
 शिमला (पामीण)

26/07/2023
 भारतीय राजस्व अधिकारी
 शिमला जून
 राज्य शिमला (हि.प्र.)